

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A.No.94 OF 1999.

DATE OF ORDER:19-2-1999.

BETWEEN:

D.Jagannadham.

....Applicant

a n d

1. The Scientific Advisor to Raksha Mantri & Director General, DRDO, Ministry of Defence, New Delhi.
2. The Director, Defence Research & Development Laboratory, Kanchan Bagh, Hyderabad.

....Respondents

COUNSEL FOR THE APPLICANT :: Mr.K.Sudhakar Reddy

COUNSEL FOR THE RESPONDENTS :: Mr.V.Vinod Kumar

CORAM:

THE HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN

A N D

THE HON'BLE SRI H.RAJENDRA PRASAD, MEMBER (ADMN)

: O R D E R :

ORAL ORDER (PER HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN)

Heard Mr.K.Sudhakar Reddy, learned Counsel for the Applicant as well as Ms.Aruna Damini on behalf of Mr.V.Vinod Kumar, learned Standing Counsel for the Respondents.

.....2

2. The applicant is seeking a direction to be issued to the respondents to quash the impugned Order dated: 30-11-1994 and to direct the respondent-authorities to treat the period of suspension ~~with effect from~~ 8-4-1976 to 28-10-1978 as spent on duty with all consequential benefits including full pay and allowances and also to consider the applicant herein for further promotions with all consequential benefits.

3. The learned Counsel Mr. Sudhakar Reddy for the Applicant submits that in a similar case (OA.No.1417 of 1997, disposed of on 1-5-1998), which came up before another Bench of this Tribunal, was disposed of with certain directions to the respondents and that the present application based on similar pleadings and similar contentions, could also be disposed of with the same directions as given in OA.No.1417 of 1998, dated: 1-5-1998.

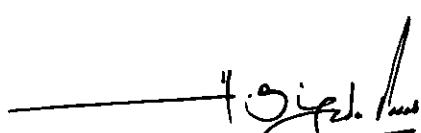
4. The learned Counsel for the Respondents have no objection if this OA is disposed of with the same Order.

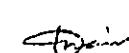
5. Hence, this OA is disposed of with a direction that the respondents shall treat the period of suspension from 8-4-1976 to 28-10-1978 as spent on duty, and the applicant is entitled to pay and allowances for the said period less any sum already paid, and the respondents are further directed that the applicant's case/promotion ^{for} may also be considered.

-3-

6. Time for compliance is three months from the date of receipt of a copy of this Order.

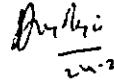
7. The OA is disposed of accordingly. No costs.


(H. RAJENDRA PRASAD)
MEMBER(ADMN)


(D.H. NASIR)
VICE CHAIRMAN

DATED: this the 19th day of February, 1999

Dictated to steno in the Open Court


D.H. Nasir
2/28/99

DSN